



p r e s e n t s

LEGAL
WORKSHOP

29TH AND 30TH
JANUARY, 2022

*An event conducted by the West
Bengal Chapter of IDIA*

Media Partner



About the Workshop

After a successful event in 2021, the IDIA Chapter of West Bengal is proud to announce the fourth edition of the IDIA Legal Workshop!

This workshop will consist of seven different sessions and will be held on 29th and 30th January 2022.

The following is a list of sessions that the participants can look forward to!

Mooting

Debating

Research & Writing Skills

CV Writing

Alternative Dispute Resolution

Careers after Law School

Mental Health

Why should you sign up?

The sessions organised as part of this workshop are sure to provide a unique and important opportunity for students who are planning to enter law schools, and for existing law school students to masterfully tackle and excel in various aspects of life at law school and beyond.

The sessions are conducted by speakers who have been in your shoes and have excelled in their respective interests. These sessions will help you gauge what it takes to thrive in law school - while still giving you much space to forge your own path.

All attendees will be given a certificate in recognition of their participation!

Moreover, you will be gaining these important tips and tricks in support of a great cause! All proceeds from this event will go towards IDIA's efforts to provide enhanced access to legal education to un-privileged, underprivileged, and underrepresented students; encouraging and aiding them to become important contributors to society, and take their place as community leaders!

Excel in Law School Skills while contributing to a Cause !!

Registration

The full workshop, including all seven sessions, is open to all for a minimum contribution of Rs 500 only!

Moreover, **early birds** registering before January 20th, 2022 can register for a special discounted contribution of Rs. 400!

APPLY EARLY FOR THE EARLY BIRD DISCOUNT!

Payment Details

UPI:- vishal3191@icici

Account number:- 263401000768

Bank Name:- ICICI BANK

Account Type:- Savings

Account holder's name:- VISHAL CHOUDHURY

IFSC Code:- ICIC0002634

After making the payment, the participants are urged to fill up the **following form**.

For any registration related queries,

Email: idia@nujs.edu

Anshum Agarwal (9140723644) or

Subhajit Lodh Chowdhury (7596846226)

Schedule

Day 1: 29th January, 2022 (Saturday)

Session on Mooting Skills: 12:00 PM - 1:00 PM

Session on Debating Skills : 1:15 PM -2:15 PM

-----(*Lunch Break*) -----

Session on Research and Writing Skills: 3:00 PM - 4:00
PM

Day 2: 30th January, 2022 (Sunday)

Session on CV Writing: 12:00 PM - 1:00 PM

Session on ADR : 1:15 PM - 2:15 PM

-----(*Lunch Break*) -----

Session on Careers after Law School: 3:00 PM - 4:00 PM

Session on Mental Health : 4:15 PM - 5:15PM

Who are the speakers?

- ***Mooting:*** Ashika Jain & Pratyay Panigrahi
- ***Debating:*** Abishek Sankar
- ***Research & Writing Skills:*** Tanishk Goyal
- ***CV Writing:*** Saurav Rajurkar
- ***ADR:*** Ananya Agrawal
- ***Careers after Law School:*** Adv. Surjendu Sankar Das
- ***Mental Health:*** Charvi Jain



Ashika Jain

Ashika Jain is currently a 4th-year student at NUJS. She was the Chief Information Officer of IDIA in 2019-20 and has been an integral part of the team. From volunteering to be a part of the organizing team of the IDIA Legal Workshop of 2019 to being one of the Speakers of the IDIA Legal Workshop of 2022, Ashika has come a long way. She has a passion for books, has two publications in her name and is regarded as one of NUJS' star mooters.

Among other achievements, she secured the Best Oralist award at the 12th NLS-Trilegal International Arbitration Moot in her 1st year and bagged the first position at the 27th Willem C. Vis Vienna International Commercial Arbitration Moot in her 2nd year. She was also part of the NUJS team that qualified for the Advanced Rounds of the Philip C. Jessup International Law Moot in 2021. From participating in prestigious Moot Court Competitions to mentoring juniors for Moots to framing Moot Problems and Judging Moot Rounds, Ashika has done it all. She was also the treasurer of the NUJS Moot Court Society in 2019-20. Join us as she breaks down the nuances of mooting, shares tips on the same and talks about her impressive mooting experience.



Pratyay Panigrahi

Pratyay Panigrahi is currently a 4th year Student at The West Bengal National University of Juridical Sciences, Kolkata. He has been an avid mooter ever since his first year and has accumulated various accolades along the way. In his first year itself, he was awarded the Third Best Oralist in the XIIth NLS-Trilegal International Arbitration Moot. Then, he acted as a Researcher for the team representing NUJS at the 2020 International Criminal Court Moot Court Competition. Lastly, he has had the experience of being an Oralist at the esteemed 28th Willem C. Vis International Commercial Arbitration Moot.

Apart from his mooting experience, he is currently a member of the NUJS Justice Radhabinod Pal Centre for Critical Legal Studies. He was also a member of the NUJS Law Review from 2018-21 while being published in the same. His experience and proficiency in both research and oratory skills led him to judge the moot rounds held in NUJS this year. With his varied skill-set in legal presentation and research, the session on mooting taken by him and Ashika would certainly be beneficial for all.



Abishek Sankar

Abishek Sankar is a final year student at NUJS, Kolkata. He is an excellent debater and throughout his college years, he has performed remarkably well in many national and international debate competitions. He has won prestigious IIT Guwahati Parliamentary Debate, 10th CNLU Parliamentary Debate 2018 and has been a Pre-Quarter finalist and one among the Top 50 speakers at Yogyakarta Asian British Parliamentary Debate 2019, Finalist and among the Top 10 Speakers at MSR Parliamentary Debate 2018, Finalist at Stella Maris Parliamentary Debate 2018, Semi-Finalist at Mukherji Memorial Debate 2019, Semi-Finalist and among Top 10 Speakers at Derozio Memorial Debate 2019, Semi-Finalist at SLS Parliamentary Debate 2019, Semi-Finalist at IIT Guwahati Debate 2018, Quarter-Finalist and among Top 10 Speakers at NLS Debate 2019, Quarter-Finalist and among Top 10 Speakers at GNLU Debate 2018, Quarter-Finalist and Best Speaker at Shanti Memorial Debate 2019 and many more.

Apart from his stellar debating achievements as a speaker, Abhishek has also been declared the best Adjudicator at NALSAR Inter-Varsity Debate 2018, 2nd Best Adjudicator at NUJS Parliamentary Debate, 2019 and 2nd Best Adjudicator at Jindal Debate 2017.



Tanishk Goyal

Tanishk Goyal is currently in his fourth year at NUJS. He believes in keeping it diverse and has proved himself in various fields, from mooting to academic writing and everything in between. He represented NUJS at the global level at the Stetson International Environmental Moot and the prestigious Philip C. Jessup International Law Moot Competition. He has been involved in multiple committees throughout his time here. He is the founding convener of the Centre For Disability Rights and Equal Opportunities and serves as the Head of Research of the Himmat initiative. He has also served as the Associate Director of the NUJS ILSA chapter in the past. Apart from that, he has been associated with the NUJS Law Review for more than three years and currently serves as the editor of the same. He also has more than 30 publications to his name in his four-year stint at the college. Being a member of IDIA, he has been closely associated with the initiative and is well-versed with what it stands for. His varied skill set, stellar research skills, and vast experience as a senior associate member and as an editor for law review in college would definitely make the session on Research and Writing skills an enriching one.



Saurav Rajurkar

Saurav is an Associate at the Disputes Team of the Delhi office of Shardul Amarchand Mangaldas, a premier national law firm. He has served as the teaching assistant under the supervision of Dr. M P Chengappa. He has served as research assistant to Shouvik Bhattacharya, a Senior Associate from the international law firm, King & Spalding LLP, where he worked on the framework to determine the applicable law governing the arbitration agreement. He has also served as research assistant to Ajar Rab, the founder and managing partner of Rab & Rab Associates, where he located and analysed cases on principles of contract drafting.

He has also served as a Coordinator of the Recruitment and Placement Committee and the Campus Recruitment Committee, in a challenging year for placements. In this capacity, he has had the opportunity to be well-versed with CV drafting, formatting, and other persuasive and compelling methods of presenting achievements.

Saurav served as the Convenor of the Moot Court Society in 2020-21.. He also introduced the Moot Mentorship Scheme in order to facilitate the inclusion of people in the mooting activity. He is a prolific mooter himself. His team was the sixteenth finalist in the prestigious Willem C. Vis (East) International Commercial Arbitration Moot, and they received honourable mention recognition for 'Best Memorial on Behalf of Claimant' and 'Best Memorial on Behalf of Respondent'. His team were adjudged the winners in the 3rd Jindal Tech Law and Policy Moot as well as the 2nd Y. K. Sabharwal Constitutional Law Moot conducted by NLU, Delhi. His team were also declared the quarter-finalists in the 16th LAWASIA International Moot Court Competition.



Ananya Agrawal

Ananya Agrawal is presently a 4th-year student at NUJS. She is the Founder and Editor-in-Chief of Ex Curia International, a global platform that aims to invite and understand a diverse range of opinions on International Dispute Resolution. She is also the State President of the Cyber Security Council of WICCI. Balancing Law School with a full-fledged occupation is not a simple task. But Ananya does exactly that and much more whilst taking out time to pursue her passion for travelling.

The list of her countless ADR achievements begins with her winning the 5th NLS NMC Negotiation Competition in her 1st year. In her 2nd year, she was the Indian Representative to the 22nd International Negotiation Competition at Tokyo and also won a Special Award at the 15th ICC Commercial Mediation Competition at Paris. She has coached several teams and judged numerous rounds at esteemed ADR competitions. She is an SCMA-accredited mediation advocate, a SIMI-certified practitioner in dispute resolution, a K&N Hingorani Foundation-certified arbitration advocate and a civil-commercial mediator in India, Singapore and the UK. She firmly believes that Alternate Dispute Resolution mechanisms should no longer remain 'alternate' methods of resolving disputes but should instead be the first resort. No one can better address queries pertaining to ADR than Ananya. Join us as she shares her journey at the upcoming IDIA Legal Workshop.



Advocate Surjendu Sankar Das

Advocate Surjendu Sankar Das is an alumnus of NUJS and was actively involved with the Legal Aid Society during his college years. He is one of the best legal professionals. Mr Das is a former Dispute Resolution Partner of Shardul Amarchand Mangaldas & Co., New Delhi. He practises law in Delhi as Advocate-on-Record (AOR) of the Supreme Court of India (SC). He is Standing Counsel for the State of Goa, UT of Andaman & Nicobar. He has successfully handled numerous cases before the SC, various High Courts, trial courts and tribunals, as well as several complex international, domestic arbitrations and challenge/enforcement proceedings. Mr Das has significant experience as an advocate under challenging trials, appellate matters, writ matters, arbitration and enforcement proceedings. He has represented a wide range of Indian and foreign clients both in litigation and arbitration. He has deep experience and market know-how for disputes in sectors of a) Construction/engineering; b) Corporate (joint venture, shareholder, partnership disputes); c) Power projects disputes; d) Telecom project disputes; e) Mining; f) Oil & Gas. His involvement with a Tier 1 law firm and his vast experiences as an independent practitioner would surely give the students a clear insight into the life, career, and opportunities after law school and motivate them, making the session a fruitful one.



Miss Charvi Jain

Ms. Charvi Jain is a Counselling Psychologist, Psychotherapist and the founder of Over a Cup of Tea – a Psychological Wellness Centre based in Kolkata. With their distinct approach towards therapy, her team of highly qualified professionals seeks to empower individuals with healthy coping mechanisms, resilience, tools and techniques, while ensuring their services are affordable and non-judgmental. She is also a certified Cognitive Behavioural Therapy (CBT) and Eye Movement Desensitization and Reprocessing (EMDR) Practitioner.

She has completed her Master's Degree in Counselling Psychology from Tata Institute of Social Sciences (TISS), Mumbai. She is also a member of the National Mental Health Council under the Women's Indian Chamber of Commerce & Industry (WICCI), which was set up with the aim of working towards creating a better mental healthcare system in India. She currently has over seven years of experience in dealing with issues such as trauma, anxiety, life transitions, grief counselling, anger management, marital therapy, and depression. The session taken by her as a part of the IDIA Legal Workshop would shed light on an aspect of mental health.